

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

CP (IB) No. 138/Chd/Hry/2023

IN THE MATTER OF:
State Bank of India

...Petitioner-Financial Creditor

Versus

**Supreme Panvel Indapur Toll ways Pvt.
Ltd.**

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 02.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 29.07.2024.

Sd/-
Court Officer